CENTRAL ELECTRICITY REGULATORY COMMISSION
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(Tele No. 23353503 FAX No. 23753923)

Petition No. 80/TT/2016 Dated the 27th June, 2019

PUBLIC NOTICE

Subject: Report of the Committee on "Issues involved in Uttarakhand Integrated Transmission Project (UITP)" in Petition No. 80/TT/2016

As per the directions of the Commission in order dated 15.3.2017 in Petition No. 80/TT/2016, a Committee was constituted on issues involved in Uttarakhand Integrated Transmission Project (UITP). The said Committee has submitted the report to the Commission. The Commission has directed to seek comments/suggestions from the stakeholders and interested persons on the Report. The Report is enclosed.

2. Comments/suggestions are invited from the stakeholders and interested persons on the Report. The comments/suggestions may be sent to the undersigned by 19.7.2019.

3. The comments/suggestions received after the stipulated date in the Commission's office may not be considered.

sd/-
(**S. C. Shrivastava**)
Chief (Engineering)

Report on the "Issues involved in Uttarakhand Integrated Transmission Project (UITP)"

Under the UITP Scheme, PTCUL has commissioned 400/220kV Srinagar (now Khandukhal) S/s and 400kV Srinagar (now Khandukhal) -Srinagar PH line and for the purpose of tariff determination of this transmission system, PTCUL filed Petition 80/TT/2016 and 81/TT/2016 dated 31.3.2016.

2. The Commission, vide Order dated 15.3.2017 in Petition No. 80/TT/2016 has held as under:

> *"13. We have considered the submissions of the petitioner and PGCIL. Though, the transmission assets have been commissioned, there is delay in commissioning of the generation projects resulting in non-utilisation of the transmission assets. The representative of the petitioner has also submitted that several meetings were held with generators and CTU to match the commissioning of the transmission system with the generation but no agreement has been reached. The Commission is of the view that if no agreement could be reached with the generators for whom the transmission lines were being executed, the petitioner should have approached the Commission for further directions on whether in the changed scenario the transmission lines should be executed or not. It is observed that issues regarding connectivity agreement and the LTA have still not yet been sorted out. In order to sort out the issues, we direct that a committee headed by Chief (Engineering) of the Commission with members from CEA, CTU, NLDC, NTPC and other generators shall be constituted to look into all the issues with respect to connectivity agreement, LTA and Implementation Agreement and work out modalities for smooth implementation and recovery of the cost of the UITP within 60 days of issue of this order."*

3. Pursuant to above, the following Committee has been constituted vide Office Order dated 25.4.2017 (Annexure-I):

(1) Chief (Engg), CERC- Chairperson of the Committee
(2) Director (Power System Planning & Appraisal-II Div.), CEA,
(3) Chief Operating Officer, CTU
(4) Chief Executive officer, NLDC, POSOCO
(5) Director (Projects), PTCUL

(6) Representative from NTPC Ltd
(7) Representative from GMR (Badrinath) Hydro Power Gen. Pvt. Ltd.
(8) Representative from GVK Industries, Alaknanda Hydro Power Co. Ltd
(9) Representative from THDC India Limited,
(10) Representative from M/s Lanco Mandakini Hydro Energy
(11) Representative from L&T Uttaranchal Hydro Power Ltd.
(12) Representative from NHPC Limited
(13) Representative from SJVN Limited
(14) Representative from UJVN Limited
(15) Member Convener- Dy. Chief (Transmission), CERC

Terms of Reference (TOR) of the Committee

4. As per the Office Order dated 25.4.2017 in 80/TT/2016, the Committee was to examine various issues related to connectivity agreement, Long Term Access granted by CTU, Implementation Agreement amongst generating stations, transmission licensee and Long Term Transmission Customers, utilization of the transmission assets and phasing of its development and to give recommendations on the modalities for smooth implementation and recovery of cost of the UITP. In this context, Committee held three meetings on 5.5.2017, 22.5.2017 and 26.4.2019. Presentation made by PTCUL during the meeting held on 22.5.2017 attached as Annexure–II.

The deliberation on various issues is as under:

Background:

5. The proposal of PTCUL to take up the transmission system for the development of comprehensive/integrated power evacuation system in Uttaranchal to evacuate power from new generation capacities, being developed in the four major basins namely Alaknanda basin, Bhagirathi Basin, Yamuna basin and Sharda basin in Uttarakhand, was first discussed jointly with CEA in 2003.

6. In the meeting taken by Secretary (Power) on 25.9.2006, as the issue of Inter State Transmission was also involved, it was decided that before taking any action,

the matter needs discussion in the Regional Power Committee of the Northern region. The matter was discussed in the 2nd TCC meeting on 9.11.2006 and agreed in 3rd NRPC meeting held on 10.11.2006 that PTCUL could take up the intra-State Transmission system up to the pooling point within Uttarakhand (then Uttaranchal). The relevant portion of the decision in respect of the transmission system is quoted below:

> *"Chairman/Members of TCC observed that PTCUL could take up the intra-state transmission system up to the pooling point on their own, for which there was no requirement of any commitment of payment of transmission charges by other constituents and arrangement of recovery of transmission charges will be only between PTCUL and the generators.*
>
> *After deliberation it was agreed in TCC that PTCUL/generators would apply for open access for inter-state transmission systems to CTU so that Powergrid in consultation with CEA could firm up inter-state transmission system and necessary modification in the system up to the pooling point would be firmed up in the process."*

7. Uttarakhand Integrated Transmission Project (hereinafter referred as "UITP") scheme was approved by CEA vide letter No. 12A/G/2006-SP&PA/39 dated 9.1.2007 and MOP vide OM 11.6.2004-IC dated 4.5.2007 for ADB assistance. CEA letter dated 9.1.2007 stated as follows:

> *"Based on the decision taken in the TCC and NRPC meeting, the proposal of PTCUL and the scope of transmission have been examined. It is found that PTCUL has proposed the transmission system from the generation projects within Uttaranchal and up to the pooling point within Uttranchal i.e. 400 kV Tehri/Koteshwar pooling station 400 kV Roorkee, Kashipur and Pithoragarh.*
>
> *In view of the above and as the transmission system proposed by PTCUL would not have any direct commitment for payment of transmission charges by the other constituents and recovery mechanism is only between PTCUL and the generators, we have no objection to PTCUL taking up Implementation of this transmission system."*

8. CEA vide its letter dated 16.3.2012 has recognized that UITP being constructed by the petitioner for conveyance of electricity from the hydro power projects of NTPC and IPPs up to the interface point with PGCIL is part of ISTS as defined under sub-section (36) of Section 2 of the Electricity Act, 2003 since it has been planned for evacuation of power from the hydroelectric projects which propose to sell power outside the State. Accordingly, CEA has advised the petitioner to enter into TSAs with the beneficiaries of the hydroelectric project being set up by NTPC Ltd, New Delhi.

9. UERC vide its Order dated 4.4.2012 has categorically indicated that since UITP would primarily handle flow of inter-state power, UERC would not work out the cost of this scheme in ARR (Annual Revenue Requirement) which is to be recovered from Distribution licensees of the state.

10. In the absence of any regulatory framework to ensure recovery of assets of UITP scheme, directions of UERC to approach CERC and discussion in 22nd TCC and 25th NRPC meetings held on 23rd and 24th February 2012, PTCUL filed Petition (133/MP/2012) before CERC on 4.5.2012.

11. PGCIL in its affidavit dated 15.10.2012 in petition No. 133/MP/2012 has submitted the following:

> *"CEA also accorded it's no objection to the proposed plan of the petitioner to develop the transmission system since the recovery mechanism would be between the petitioner and the generators and the other constituents would not have any direct commitment for payment of transmission charges. PGCIL has submitted that as the transmission system was considered as intra-State transmission system and recovery of charges through generators, CTU had no role except to plan transmission system beyond the pooling points. Accordingly, CTU has planned and is implementing the system beyond the pooling points. As regards the prayer of the petitioner to declare the UITP network as Deemed ISTS, CTU has submitted that in case the status of the transmission lines being developed by the petitioner is changed from intra-State to inter-State, the present regulations/policy implementation of ISTS should be followed."*

12. The Commission, vide Order dated 31.1.2013, in Petition no. 133/MP/2012, held the transmission system under Uttarakhand Integrated Transmission Project (UITP Scheme) as deemed Inter-State Transmission System. The relevant para 31 to 33 of the Order dated 31.1.2013 is quoted below:

> *"…31. Since we have considered the transmission lines being used for evacuation of power from the Central Sector Generating Stations and IPPs in the river basin of Uttarakhand outside the State as incidental to the inter-State transmission of electricity and as part of the inter-State transmission system and accorded the status of a deemed ISTS on the petitioner, we direct the petitioner to segregate the transmission lines carrying the inter-State power and approach the CTU which is the nodal agency for vetting of the comprehensive transmission scheme in accordance with Connectivity Regulation. We direct the CTU to study the transmission system in accordance with the Connectivity Regulations and in case, any modifications are suggested by CTU, the same shall be incorporated and implemented by the petitioner. CTU shall also monitor the implementation of the inter-State transmission portion of the UITP scheme. In order to ensure that the implementation of the transmission system comes up in an optimum manner, the petitioner shall implement the transmission scheme in a phased manner matching with the commissioning of*

the generating stations. CTU shall monitor the construction of the inter-state transmission system.

32. It is noticed that only the long-term access granted to NTPC by CTU is on record and the status of long-term access to other Central Sector generators and IPPs in the region is not known. It is therefore possible that these generators might have planned to sell their entire power or part of it on merchant basis through medium term open access and short-term open access. Since transmission lines are built only for long term access, the transmission charges for the transmission lines built to cater to the requirement of sale of power through medium term and short-term access cannot be saddled on the beneficiaries of the inter-State transmission system and must be borne by the concerned generating companies. We direct the petitioner to ensure that these generators enter into appropriate agreements with the petitioner and CTU for bearing the transmission charges till they identify and enter into PPAs with the beneficiaries outside the State.

33. It is essential that the transmission lines which have been accorded deemed ISTS status are segregated from the dedicated transmission lines and intra-State transmission lines to obviate any confusion about the liability for payment of transmission charges. The dedicated transmission lines from intra-state generators, i.e. those generators selling power only within the State of Uttarakhand, from the generation bus bar upto the main transmission line/pooling point of Uttarakhand would be considered as dedicated transmission lines/intra-state transmission system and the transmission system beyond the main transmission line/pooling point of Uttarakhand would be considered as a combination of intra-State transmission system and inter-State transmission system and paid for accordingly. That is, the Yearly transmission charges of the various elements of such system would be divided into intra-State portion and inter-State portion, based on installed capacity of the generating stations using the common system. Charges for the ISTS would be shared by beneficiaries of ISTS. For the intra-state transmission system, the charges would be shared as directed by UERC."

Proposed UITP Scheme and current status of the scheme

13. PTCUL had originally planned the evacuation of power from Alaknanda, Bhagirathi, Yamuna and Sharda basins for the total capacity of 5406.5 MW as per details given below in Table 1:

Table 1: Details of Generators under Proposed UITP Scheme

Sl. No.	Name of Basin	No. of Generator	Total Capacity (MW)
1.	Alaknanda	10	1938.00
2.	Bhagirathi	8	2220.50
3.	Yamuna	8	708.00
4.	Sharda	2	540.00
	Total	28	5406.50

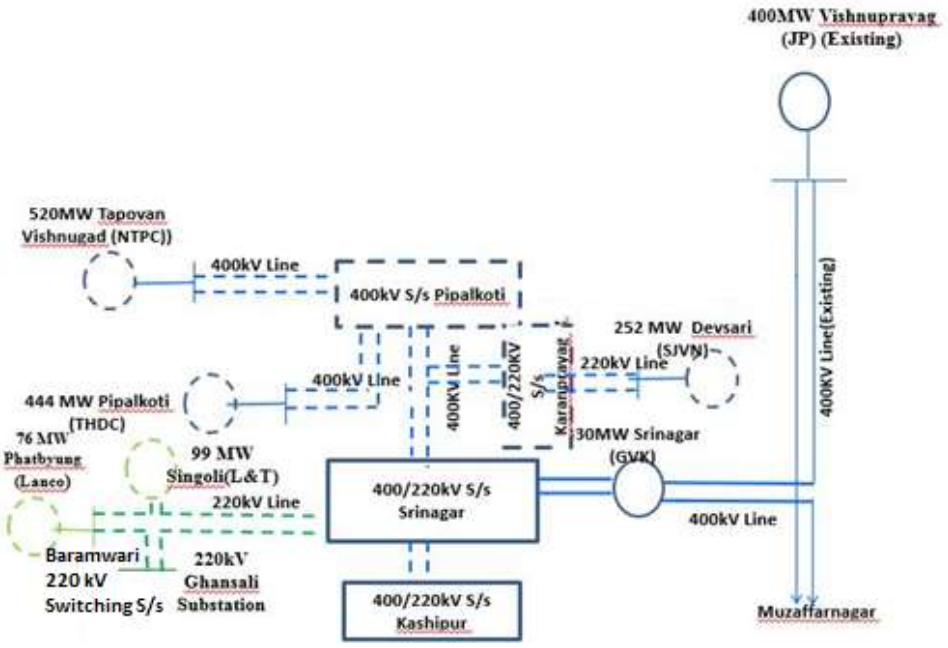
14. However, only five generators have applied for connectivity for a capacity of 1391 MW in Alaknanda basin to CTU and only one generator has applied for connectivity for a capacity of 60 MW in Yamuna Basin to CTU so far as per the details given below in Table 2:

Table 2: Details of Generators under Revised UITP Scheme

Sl. No.	Name of Basin	No. of Generator	Capacity (MW)	Name of generators
1.	Alaknanda	5	1391.00	NTPC, Lanco, L&T, THDC, SJVNL (Devsari)
2.	Bhagirathi	0	0.00	
3.	Yamuna	1	60.00	SJVNL (Naitwar Mori)
4.	Sharda	0	0.00	
	Total	6	1451.00	

It may be seen that no generator has sought connectivity in Bhagirathi and Sharda basin so far.

15. Revised UITP scheme in Alaknanda basin as per Connectivity granted by CTU to generators as submitted and presented by PTCUL during the presentation dated 8.2.2019 (Annexure III) at CERC is as given below:



16. The scheme envisaged evacuation of power, from the generating stations in Alaknanda Basin mentioned below in Table 3:

Table 3: Details of each Generator

Sl. No.	Name of Generators	Total Capacity
1	Tapovan Vishnugad (NTPC)	520MW (4X130)
2	Phata Byung (Lanco)	76MW (2X38)
3	Singoli Bhatwari (L&T)	99MW (3X33)
4	Devsari (SJVNL)	252MW (3X84)
5	Pipalkoti (THDC)	444MW (4X111)
	Total	**1391 MW**

17. Scope of work under UITP scheme in Alaknanda basin is mentioned below in Table 4 (as per intimation for connectivity and LTA issued by CTU vide letters dated 20.12.2018).

Table 4: Details of Associated Transmission System (ATS) in Alaknanda Basin

A. Tapovan-Vishnugad		
Sl. No.	**ATS**	**Commissioning Schedule** (Shall be updated by PTCUL)*****
1	Tapovan Vishnugad generation switchyard - Proposed site of Pipalkoti S/s 400 kV D/c Line	-
2	Proposed site of Pipalkoti S/s-Srinagar (Khandukhal) 400 kV D/c (Quad) line	-
3	Srinagar (Khandukhal) -Kashipur (Rampura) 400kV D/c (Quad) line and its associated bays	-
4	400 kV Srinagar substation**	Commissioned
5	400 kV Srinagar S/s-Srinagar HEP Line has already been commissioned (Part of common UITP Scheme)**	Commissioned
B. Phata-Byung		
1	Phata Byung generation switchyard – Baramwari (Rudrapur) S/s 220 kV D/c line	-
2	Establishment of Baramwari 220 kV Pooling Station	-
3	Baramwari (Rudrapur)-Srinagar (Khandukhal) 220 kV D/c line and its associated bays	-

4	Srinagar (Khandukhal)-Kashipur (Rampura) 400 kV D/c (Quad) line and its associated bays	-
5	400 kV Srinagar substation**	Commissioned
6	400 kV Srinagar S/s-Srinagar HEP Line has already been commissioned (Part of common UITP Scheme)**	Commissioned
C. Singoli-Bhatwari		
1	Singoli Bhatwari generation switchyard-Baramwari pooling station 220 kV D/c line with the opening of LILO as mentioned in interim arrangement.	-
2	Baramwari pooling station- Srinagar (Now Khandukhal) Substation 220 kV D/c line	-
3	Srinagar-Kashipur (Now, Khandukhal-Rampura) 400 kV D/c (Quad) line and its associated 400 kV bays	-
4	400 kV Srinagar substation**	Commissioned
5	400 kV Srinagar S/s-Srinagar HEP Line has already been commissioned (Part of common UITP Scheme)**	Commissioned
D. Devsari		
1	Devsari HEP generation switchyard-Karanprayag 400/220 kV substation 220 kV D/c (Twin Zebra) line	-
2	Establishment of 2x315 MVA, 400/220 kV Karanprayag Substation of PTCUL by LILO of both circuits of Pipalkoti-Srinagar (Now Khandukhal) 400 kV D/c (Quad) line at Karanprayag.	-
E. Vishnugad-Pipalkoti		
1	Pipalkoti HEP- 400 kV Pipalkoti switching station 400 kV D/c (Twin Moose) line	-
2	Establishment of 400 kV Pipalkoti switching station	-
3	Termination of Tapovan-Vishnugad HEP- Proposed site of Pipalkoti (400 kV S/s) 400 kV D/c (Twin Moose) line at Pipalkoti switching station	-
4	Termination of Proposed site of Pipalkoti (400 kV S/s) Srinagar (Now Khandukhal) 400 kV D/c (Quad) line at Pipalkoti switching station	

*PTCUL shall update the status of commissioning schedule of ATS (As discussed during the meeting of Committee dated 26.4.2019).
**These elements were already commissioned and same is not included in the intimation issued by CTU vide letters dated 20.12.2018.

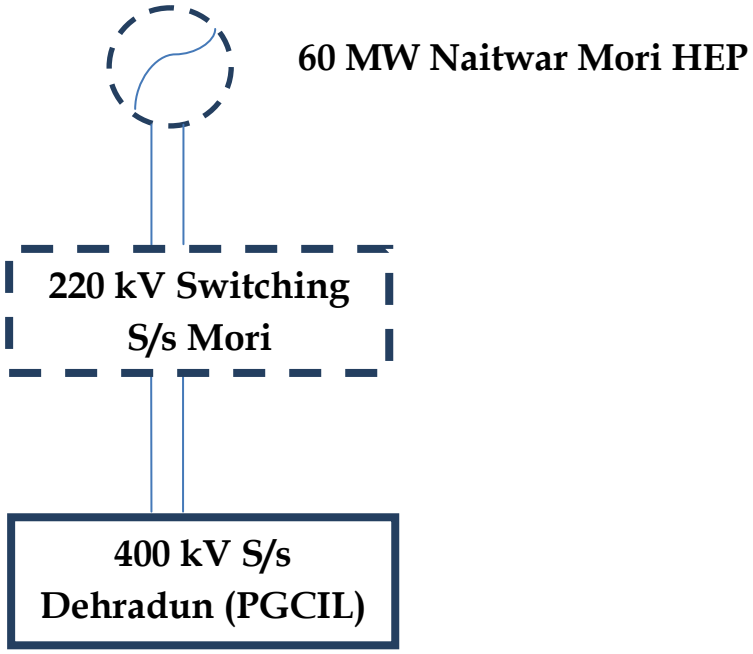
Note (as submitted by CTU vide email dated 30.5.2019);

- Establishment of 400/220 kV Pipalkoti substation has been linked with commissioning of Vishnugadh Pipalkoti HEP of THDC.

- Establishment of Baramwari 220 kV pooling station has been linked with Phata Byung HEP and Baramwari- Srinagar (PTCUL) 220 kV D/c line to be implemented in two phases by PTCUL, Phase-I matching with Singoli Bhatwari HEP and Phase-II matching with Phata Byung HEP.

- Also, it is to be noted that Srinagar S/s(PTCUL)-Srinagar HEP 400 kV D/c Line and 400 kV Srinagar (PTCUL) substation is a part of UITP scheme, however, same would be required matching with commissioning of first generation project out of above generation projects.

18. Scheme in Yamuna basin as per connectivity for 60 MW Naitwar Mori HEP of M/s SJVN Ltd is as depicted below:



Scope of Work under UITP scheme in Yamuna basin is mentioned below in Table 5 (as per intimation for LTA issued by CTU to SJVNL vide letter dated 20.12.2018, Ref. No. C/CTU/N/07/12000000925).

Table 5: Details of Associated Transmission System (ATS) in Yamuna Basin

Commissioning Schedule of ATS (Naitwar Mori)		
1	Naitwar Mori HEP- Proposed site of Mori 220 kV (PTCUL) pooling station 220 kV D/c line	Matching with the generator Schedule (Jul'21)
2	#Location of Mori 220 kV pooling station - Dehradun 220 kV D/c line	Matching with the generator Schedule (Jul'21)

Mori 220 kV pooling station is not required in the time frame of Connectivity of Naitwar Mori HEP.

Note: In future, when Mori 220 kV Pooling station gets materialized as deemed ISTS, the 220 kV line from Naitwar Mori shall be terminated at Mori 220 kV Pooling station by SJVN Ltd. including 220 kV bays at Mori 220 kV Pooling station.

19. The status of grant of Connectivity and LTA to the generators in the UITP scheme is mentioned below in Table 6 (as submitted by CTU vide email dated 14.6.2019):

Table 6: Status of application and grant of Connectivity/LTA

Sl. No.	Applicant	Application Date (Connectivity/LTA)	Latest time frame of Generator	Connectivity/LTA grant Date
1	Lanco Mandakini Hydro Energy Pvt. Ltd. (Phata Byung HEP) – 76 MW	Aug'15/ May'08	June'21 (works stopped due to main contractor referred to NCLT)	**Connectivity:** Aug'15, Later revised in Oct'17 & Dec'18 **LTA:** July'09, Later revised in Mar'13,Oct'17 and Dec'18
2	L&T Uttaranchal Hydropower Ltd. (Singoli Bhatwari HEP) – 99 MW	May'15/ Apr' 17	Mar'20	**Connectivity:** Apr'16, Later revised in Oct'17 & Dec'18. **LTA:** Dec'18
3	NTPC Ltd. (Tapovan Vishnugad HEP) – 520 MW	Oct'15/ Jan'07	Nov'20	**Connectivity:** Aug'16, Later revised in Dec'18 **LTA:** July'09 Later revised in Oct'17 & Dec'18
4	THDC Ltd. (Vishnugad Pipalkoti HEP) – 444 MW	Jul'14/ Not applied	June'22	**Connectivity:** Aug'16, Later revised in Dec'18 **LTA:** Application not received
5	SJVN Ltd. (Devsari HEP) – 252 MW	Apr'16/ Not applied	Jul'22	**Connectivity:** Oct'17, Later revised in Dec'17 **LTA:** Application not received

6	SJVN Ltd. (Naitwar Mori HEP) – 60 MW **Yamuna Basin**	May'16/ Nov'17	Sep'21	**Connectivity:** Oct'17, Later revised in Dec'18 **LTA:** Oct'17, Later revised in Dec'18

20. During the meeting of committee held at CERC dated 26.4.2019, PGCIL stated that THDCIL has not applied for LTA of VPHEP. In this regard THDCIL has informed that they had applied for LTA of VPHEP and the application was successfully submitted on 13.4.2018, but the application was not considered by CTU. CTU vide letter dated 6th June, 2018 (Ref No. C/CTU/N/07/1200001113 to THDCIL had specified following inconsistency for rejection of LTA application:

(i) Application was not submitted in LTA-2 format. Only the screen shot of online application was provided.

(ii) Further, NoC from concerned STUs has not been submitted.

21. Lenders of Lanco Mandakini Hydro Energy Pvt. Ltd. is in NCLT proceedings and therefore, Lanco Mandakini is not in a position to sign LTA agreement (as discussed during the meeting of committee dated 26.4.2019).

22. However, none of the generators has signed the Tripartite Transmission Agreement for Connectivity in Alaknanda basin so far. THDC and SJVNL have not yet applied for LTA from their generating stations in accordance with CERC Regulations. However, in the Yamuna basin SJVNL Ltd (Naitwar Mori HEP- 60MW) has signed Tripartite LTA agreement as well as Tripartite Transmission Agreement but PTCUL has not signed the same. The status of signing of tripartite LTA agreement/ tripartite transmission agreement associated with UITP scheme of PTCUL by other generators is as mentioned below in Table 7 (as submitted by CTU vide email dated 14.6.2019):

Table 7: Status of tripartite LTA agreement/ tripartite transmission agreement

SL. No.	Applicant	LTA Quantum	Status of Tripartite LTA agreement	Status of Tripartite Transmission Agreement
1	Lanco Mandakini Hydro Energy Pvt. Ltd. (Phata Byung HEP) – 76 MW	66.88 MW (76 minus 12% free power to Uttarakhand)	Not Signed by Applicant and PTCUL	Not Signed by Applicant and PTCUL
2	L&T Uttaranchal Hydropower Ltd. (Singoli Bhatwari HEP) – 99 MW	99 MW	Not Signed by Applicant and PTCUL	Not Signed by Applicant and PTCUL
3	NTPC Ltd. (Tapovan Vishnugad HEP) – 520 MW	513.76 MW	Uttarakhand, Uttar Pradesh, Punjab, J&K, Chandigarh and Rajasthan Signed Delhi, Haryana, HP and PTCUL not signed	Not Signed by Applicant and PTCUL
4	SJVN Ltd (Naitwar Mori HEP)	60 MW	Signed by SJVNL PTCUL not signed	Signed by SJVNL PTCUL not signed
5	THDC Ltd. (Vishnugad Pipalkoti HEP) –	444 MW	Not Signed by Applicant and PTCUL	Not Signed by Applicant and PTCUL
6	SJVN Ltd. (Devsari HEP) –	252 MW	Not Signed by Applicant and PTCUL	Not Signed by Applicant and PTCUL

23. Implementation Agreement (IA) with the generators has been signed as per the details mentioned below in Table 8:

Table 8: Status of IA for Generators in Alaknanda basin

Sl. No.	Generator	IA among	Date
1	Tapovan-Vishnugad HEP(4x132MW)	PTCUL & NTPC	29.12.2016
2	Singoli Bhatwari HEP (3x33MW)	PTCUL & L&T	1.12.2016
3	Phata Byung HEP (2x38 MW)	PTCUL & Lanco mandakini Hydro Energy Pvt. Ltd. (M/s LMHEPL)	**IA:** 12.7.2016 **Supplementary IA:** 29.11.2016

As per Connectivity there is only one generator (60 MW Naitwar Mori HEP of M/s SJVNL) is expected to come in Yamuna basin for which IA has not been signed yet.

24. The matter regarding signing of Implementation Agreement (IA) between Generators and PTCUL was also discussed during meeting of Committee dated 26.4.2019. THDCIL and SJVNL informed that they are ready to sign the IA but PTCUL is not signing the IA in the absence of LTA. The Chairperson of the committee advised that PTCUL may go ahead with signing of IA as LTA is not the pre requisite for signing of IA. It was emphasized by CTU that intimations have been revised wherein concerns of PTCUL have been addressed, however, regulatory compliance, i.e. signing of Tripartite Transmission Agreement and Tripartite LTA Agreement have not been complied. Therefore, these Agreements need to be signed by PTCUL/generators/beneficiaries and CTU immediately.

Recommendations:

25. Part of the system of UITP Scheme in Alaknanda Basin is under construction whereas none of generators has signed the Tripartite Transmission Agreement for connectivity as well as Tripartite LTA agreement except in case of Tapovan-Vishnugad where some of the beneficiaries have signed the LTA.

26. Further, the 400kV transmission line between Srinagar (now Khandukhal) Substation and Kashipur (now Rampura) Substation is required to be implemented matching with the commissioning schedule of generation projects.

27. With the completion of above line, the UITP scheme executed by the PTCUL shall achieve the status of ISTS. Since the entire UITP scheme is being implemented by PTCUL as deemed transmission licensee, the entire scheme may have to be considered as ISTS as already held by the Commission in petition No. 133/MP/2012.

28. In order to ensure the recovery of the transmission charges and proper utilization of the transmission system, the Tripartite Transmission Agreements for Connectivity and Tripartite LTA agreements should be put in place by PTCUL/Generators/Beneficiaries and CTU based on the transmission system identified in the intimations immediately.

29. The recovery of the cost of the deemed Inter-State Transmission System, as identified by the Central Transmission Utility followed by the Tripartite Transmission Agreement and Tripartite LTA Agreement, shall be dealt as per the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 and subsequent amendment thereof.

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